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F.No. 16-4/2008-IA-III/
Government of India
Ministry of Environment & Forests
(IA-III Division)

Paryavaran Bhawan
CGO Complex, Lodhi Road
New Delhi - 110 003

Dec 2008

Sub : Construction resort and spa in Survey No.117, 118, 119, 120, 121, 122, 123, 124, 125, 126, 127, 128, 129, 131, 133 and 134 of Kikan Village I(P) of Chittari at Bekal in Kasargod District, Kerala by ' M/s Green Gateway Leisure Ltd. Trivandrum - Reg

Reference is invited to the letter No.GGL/BKAL-IV/2008-09/19 dated 8th July 2008 and letter No. GGL/BKAL-IV/2008-09/41 dated 8th September 2008, letter No. GGL/BKAL-IV/2008-09/4 dated 25th September 2008 and letter No. GGL/BKAL-IV/2008-09/56 dated 15th November 2008 from the vice president M/s Green Gateway Leisure Ltd. on the above subject.

2. The proposal is for construction of 137 cottages with built area of 19041m². The total project cost is Rs. 22.00 crores. The water requirement is 60 KLD. Wastewater generation is 42 KLD including 28 KLD of sewage and 14 KLD sullage. STP is proposed consisting of biological treatment system. Treated water to be used for gardening. About 4 to 5 Tones of Solid waste is expected to be generated with in the Resort. Segregation as Biodegradable & Non-Biodegradable waste at source, Biodegradable materials to be used as Biogas Plant and Recyclable materials to be collected separately & sent to Recycle Markets. The entire site is within the CRZ III as per the Coastal Zone Management Plan (CZMP) for Kerala. There are 3 Small Isolated Sand dunes within 200M of HTL, about 50 trees likely to be cut. The Kerala State Coastal Zone Management Authority had recommended the project. *vide their reference of - - -*

3. The proposal has been examined by the Expert Committee in its meeting held on 21st, 22nd August 2008 and recommended the project. Accordingly clearance under the provisions of Coastal Regulation Zone (CRZ) Notification, 1991 is hereby accorded for above construction subject to the effective implementation of the following conditions:-

(A) Specific Conditions:

- (i) No construction including compound wall shall be carried out in 0-200 meter from HTL.
- (ii) There shall be no drawal of ground water. The water requirement of 60 KLD shall be outsourced.
- (iii) Sewage Treatment facility should be provided in accordance with the CRZ Notification. Treated sewage should be reused.

- (iv) The height and coverage of the construction should be in accordance with the existing FSI/FAR norms as per Coastal Regulation Zone Notification, 1991.
- (v) The solid waste shall be properly collected, segregated and disposed as per the provision of Solid Waste (Management and Handling) Rules, 2000.
- (vi) Installation and operation of DG set if any shall comply with the guidelines of CPCB.
- (vii) The sand dune should not be disturbed in any way.
- (viii) Afforestation of at least 3 times the no of trees cut shall be taken up.

(B) General Conditions:

- (i) The construction of the structures should be undertaken as per the plans approved by the concerned local authorities/local administration, meticulously conforming to the existing local and Central rules and regulations including the provisions of Coastal Regulation Zone Notification dated 19.2.1991 and the approved Coastal Zone Management Plan of Tamil Nadu.
- (ii) In the event of any change in the project profile a fresh reference shall be made to the Ministry of Environment and Forests.
- (iii) This Ministry reserves the right to revoke this clearance, if any, of the conditions stipulated are not complied with to the satisfaction of this Ministry.
- (iv) This Ministry or any other competent authority may stipulate any additional conditions subsequently, if deemed necessary, for environmental protection, which shall be complied with.
- (v) A copy of the clearance letter shall be marked to the concerned Panchayat/local NGO, if any, from whom any suggestion/representation has been received while processing the proposal.
- (vi) Full support should be extended to the officers of this Ministry's Regional Office at Bangalore and the offices of the Central and State Pollution Control Board by the project proponents during their inspection for monitoring purposes, by furnishing full details and action plans including the action taken reports in respect of mitigative measures and other environmental protection activities.

4. The above mentioned stipulations will be enforced among others under the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Coastal Regulation Zone Notification, 1991 as amended subsequently and the Public Liability Insurance Act, 1991 and the Rules made thereunder from time to time.

(E.Thirunavukkarasu)
DeputyDirector